

(17)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 48/90

Transfer Application No: --

DATE OF DECISION: 12-1-95

1. Smt. Sosamma P. Samuel

2. Smt. Shakuntala Pushkaran

Petitioner

Shri Shankaranarayanan

Advocate for the Petitioners

Versus

U.O.I. & Ors.

Respondent

Mr. M. I. Sethna with Mr. Sureshkumar

Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri B.S. Hegde, Member (J)

The Hon'ble Shri M.R. Kolhatkar, Member (A)

1. To be referred to the Reporter or not ?

2. Whether it needs to be circulated to other Benches of the Tribunal ?

M
(B.S. HEGDE)
M(J)

(18)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.48/90

1. Smt. Sosamma P. Samuel
2. Smt. Shakuntala Pushkaran .. Applicants

-versus-

Union of India & Ors. .. Respondents

Coram: Hon'ble Shri B.S. Hegde, Member (J)

Hon'ble Shri M.R. Kolhatkar, Member (A)

Appearances:

1. Shri Shankarnarayanan
Counsel for the
Applicants.
2. Mr. M. I. Sethna
with Mr. Suresh Kumar
Counsel for the
respondents.

ORAL JUDGMENT:
(Per B.S. Hegde, Member (J))

Date: 12-1-1995

Heard the arguments of the counsel.

The only relief claimed in this application is that the seniority list of Section Heads should be struck down. During the course of hearing learned counsel for the respondents served copy of the order passed by this Tribunal in a group matter wherein a decision has been given by the Tribunal stating that "the application is allowed to the extent that so far as the appointment of applicants as stenographer is concerned, the same is held to be valid but not the higher promotion. The applicants can be reverted as stenographers if they are not selected but till then they are not to be reverted. The revision orders, till regular selection is not made, will remain in abeyance."

2. Learned counsel for the respondents submitted that pursuant to the order of the Tribunal they prepared a draft seniority list dt. 4-2-93 wherein the applicants have been shown as Section Head adhoc. The DPC to regularise is yet to take place. Learned counsel for the respondents further submits that against this applicants have not made any complaints.

In the circumstances O.A. has become infructuous.

3. We are in agreement with the contention of the respondents. Accordingly O.A. has been dismissed as withdrawn. However, the applicant is at liberty to file a fresh O.A. if he is aggrieved by the order of the 1993 seniority list. No order as to costs.

M.R.Kolhatkar

(M.R.KOLHATKAR)
Member(A)

B.S.Hegde

(B.S.HEGDE)
Member(J)

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